
(2022) 01 OHC CK 0090
In the Orissa High Court
Case No : Bail Application No. 9748 Of 2021

Rajesh Kumar Nayak

APPELLANT

Vs

State Of Orissa

RESPONDENT

Date of Decision : 18-01-2022

Acts Referred:

Code of Criminal Procedure, 1973 — Section 164

Citation : (2022) 01 OHC CK 0090

Hon'ble Judges : B. P. Routray, J

Bench : Single Bench

Advocate : A.R. Panda, P.K. Pattanaik,

Judgement

B. P. Routray, J

1. This matter is taken up through video conferencing.
2. List this matter on 31st January, 2022 as prayed for by Mr. P.K. Pattanaik, learned A.G.A. to get the statement of the victim recorded under Sect.164, Cr.P.C.
3. As the restrictions due to resurgence of COVID-19 situation are continuing, learned counsel for the parties may utilize a printout of the order available in the High Court's website, at par with certified copy, subject to attestation by the concerned advocate, in the manner prescribed vide Court's Notice No.4587, dated 25th March, 2020 as modified by Court's Notice No.4798, dated 15th April, 2021 and Court's Office Order circulated vide Memo No.514, dated 7th January, 2022.

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